CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 321/MP/2019

Subject	:	Petition for modification of transmission Licence in terms of Commission's order dated 2.5.2019 in Petition No.102/TT/2018.
Date of Hearing	:	17.2.2022
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Essar Power Transmission Company Limited (EPTCL)
Respondents	:	NTPC Limited (NTPC) and 6 Ors.
Parties Present	:	Shri Alok Shankar, Advocate, EPTCL Ms. Swapna Seshadri, Advocate, NTPC

Record of Proceedings

The matter was mentioned today by the learned counsel for the Petitioner through video conferencing.

2. The learned counsel for the Petitioner submitted that the matter has already been reserved for order after hearing the parties in detailed on 22.10.2021. However, the matter is being mentioned owing to an apprehension that the Respondent, NTPC may proceed to encash the Bank Guarantee ('BG') furnished by the Petitioner even prior to the decision of the Commission in the matter. Accordingly, the learned counsel for the Petitioner prayed to direct the Respondent, NTPC not to encash the BG till the decision of the Commission in the matter.

3. In response, the learned counsel for the Respondent, NTPC submitted that the Respondent will not proceed to encash BG till the decision of the Commission in the matter provided BG is kept alive by the Petitioner. The learned counsel for the Petitioner expressed his agreement to said proposition.

4. Considering the submissions made by the learned counsel for the parties, the Commission directed the Respondent, NTPC not to encash the BG furnished by the Petitioner till the decision of the Commission in the matter subject to the Petitioner keeping the BG alive.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)